

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.216- IA(Plan)/17(AHM)2024

ITEM No.217- IA/1342(AHM)2023

in

CP(IB)/334(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Rekha Pankaj Maheshwari Prop. Shree Laxmira Alloys
V/s

.....Applicant

Dharma Extrusions Private Limited

.....Respondent

Order delivered on: 10/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Harshal Patel, Adv. for Mr. Lalit Patel, Adv.

For the Respondent

: Mr. R C Lodha

Mr. Nipun Singhvi, Adv. in IA 1342 of 2023 for R-1 & 2

Mr. Mohit Gupta, Adv. IA 1342 of 2023 for R-3

Mr. Sahil Rao, Adv. in IA 1342 of 2023 for R-4 & 5

ORDER

IA(Plan)/17(AHM)2024

List for further consideration on 09.07.2024.

IA/1342(AHM)2023

Ld. Counsel for respondent no.1 & ,2 seeks time to file reply. Ld. Counsel for respondent no.3 seeks time to file vakalatnama and reply. The same may be filed within two weeks. Ld. Counsel for respondent no.4 & 5 submitted that they have filed reply.

Ld. Counsel for respondent no.4 & 5 submitted that they have filed one IA to object the approval of resolution plan as they were the operational creditors who moved the application and the plan is under valued.

List for filing reply on 09.07.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)